MINISTRY OF FOOD AND CONSUMER AFFAIRS
(Deportment of Sugar and Edible Oils)

NOTIFICATION
New Delhi, the 21st November, 1997

G.S.R. 656(E) In exercise of the powers conferred by section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:

1. (1) These rules may be called the Sugar Development Fund (Amendment) Rules, 1997.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Sugar Development Fund Rules, 1983,—

(i) In Chapter VI, after rule 17, the following rule shall be inserted, namely:-

"Loan for providing inputs for Sugarcane Development

17.A (1). The Central Government may, after taking into consideration the recommendations of the Committee and any other relevant factor, accord sanction to the payment of a loan for a period of two years from the Fund to a Sugar undertaking in connection with the development of sugarcane in its area for the
following purposes, namely:

(a) Purchase of Seeds;
(b) Purchase of fertilizers;
(c) Purchase of Pesticides.

(2) The application for loan under this rule shall be submitted by the sugar undertaking in Form III-A to the Committee.

(3) The sanctioned loan shall be passed on to the sugarcane growers in the command area of the mill under a scheme formulated by the mills. The terms and conditions of the loan, as specified by the Central Government, applicable to the mills, shall, without modification, apply to the beneficiary sugarcane farmers.

(4) The loan under this rule shall be of the following order:-

(i) Upto Rs.50.00 lakhs for factories upto 2500 Tonnes Crushed Per Day (Installed Capacity);
(ii) Upto Rs.75.00 lakhs for factories with capacity between 2501-3500 Tonnes Crushed Per Day (Installed capacity);
(iii) Upto Rs.1.00 crore for factories with capacity between 3501-5000 Tonnes Crushed Per Day (Installed capacity);
(iv) Upto Rs.1.50 crores for factories with capacities beyond 5001 Tonnes Crushed Per Day and upto 10,000 Tonnes Crushed Per Day (Installed Capacity).

(5) The loan shall be granted only if the sugar undertaking contributes a minimum of ten percent of the loan applied for from its own resources as margin money.
(6). The Central Government shall authorise payment of the above loan from the Fund only to those sugar undertakings who have repaid all the sums which have become due to the Fund at the time of disbursement of the above loan.

(7). The loan shall be disbursed directly to the Sugar undertaking after it has executed a Bipartite Agreement on such terms and conditions as the Central Government may decide including provisions for monitoring, by a committee with representatives of Indian Sugar Mills Association, National Federation of Cooperative Sugar Factories Ltd., the concerned sugar mill, local State Government functionary and representatives of the sugarcane growers, of the utilisation of the loan, the progress of the scheme for which the loan is granted, repayment of the loan with interest thereon and remittance to the credit of the Fund.

(8). The loan granted under this rule shall carry a concessional rate of simple interest of nine percent per annum.

(9). There shall be no moratorium for repayment of the loan.

(10) The loan together with interest thereon shall be repaid in four half yearly instalments i.e. in a total period of two years from the date of disbursement.

(11) In case of any default in repayment of the amount of the loan or interest thereon in accordance with the provisions of the bipartite agreement executed under sub-rule (7), an additional interest at the rate of two and a half percent per annum on the amount of default shall be payable by the Sugar undertaking.
(12). In case of default in repayment of principal or interest due, the Central Government may deduct the said overdues from any claim of the sugar mill pending with the Central Government.”

(ii) After FORM - III and the entries relating thereto, the following FORM shall be inserted, namely :-

"FORM - IIIA

[Rule 17-A (2)]

APPLICATION FOR LOAN FOR SEEDS, FERTILIZERS AND PESTICIDES UNDER CANE DEVELOPMENT FROM SUGAR DEVELOPMENT FUND (SDF)

1. Name of the Mill and Address

(a) Date of installation
(b) Sector
(c) Crushing Capacity (TCD)
   (i) Licenced
   (ii) Installed

2. Quantity of cane availability, crushed during the preceding three sugar seasons.

3. Items for which loan is applied for (Please attach Board Resolution, if any).

4. Physical targets, item wise, (quantity of input and area covered)
   1. 
   2. 
   3. 
   4. 

5. Estimated expenditure under scheme
   1. 
   2. 
   3. 
   4.
6. Amount of loan applied for, item wise.

7. Whether Cane development/modernisation loan applied/availed of from SDF earlier, if so, the year of sanction/release of loan (Give details)

8. Whether any overdues are outstanding against the previous SDF loan. If yes, what amount.

9. Financial status of unit for last 3 years (please indicate Net profit/Loss)

(Signature of Occupier/Borrower)


[File No. 1-5/97-SDF]
SURENDRA KUMAR, Jr. Secy.